

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 372 OF 2017 &**  
**IA NOS. 441 & 928 OF 2018**

**Dated: 30<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Office of Chief Engineer, State Load Despatch Centre** .... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : None

Counsel for the Respondent(s) : Mr. Manu Seshadri  
Mr. Samarth Chowdhary for R-2

**ORDER**

No one appeared on behalf of the Appellant.

This matter had come up on 23.07.2018 but no one appeared on behalf of the Appellant. To give one more opportunity, the matter was posted today but neither the counsel nor the Appellant has appeared. It seems that they are not diligent to prosecute the case. Hence, the Appeal stands dismissed for non-prosecution.

Registry is directed to communicate the Appellant immediately.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

*Bn/pr*